

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION
COMPANY PETITION NO. 18 OF 1998**

In the matter of the Companies Act, 1956 ;

And

In the matter of Sections 433 and 434 of the Companies Act, 1956

And

In the matter of Rushabh Precision Bearings Limited, a Public Limited Company, limited by shares and , having its Registered Office at Mehta Mahal, 4th Floor, 15, Mathew Road, Opera House, Mumbai – 400 004.

..... Company

Gill & Company Limited, a Public Limited Company, incorporated under the provisions of the Indian Companies Act, 1956 and having their Registered Office at N. T. C. House, Narottam Morarjee Marg, Ballard Estate, Mumbai – 400 038.)

..... Petitioner

NOTIFICATION TO OFFICIAL LIQUIDATOR ORDER APPOINTING HIM AS A LIQUIDATOR

To,
The Official Liquidator,
High Court,
Bombay

Order pronounced on 30th March, 2010 by the Hon'ble Company Judge Shri S. J. Kathawalla, for the appointment of the Official Liquidator as a Liquidator of the undermentioned Company:-

NAME OF THE COMPANY : **M/S. Rushabh Precision Bearings Limited**

REGISTERED OFFICE AT : **Mehta Mahal, 4th Floor, 15, Mathew Road, Opera House, Mumbai – 400 004.**

PETITIONER'S ADVOCATE :
In the matter of Section 43 and
43A of the Companies Act, 1956

**M/s. Mulla & Mulla &
Craigie Blunt & Caroe**

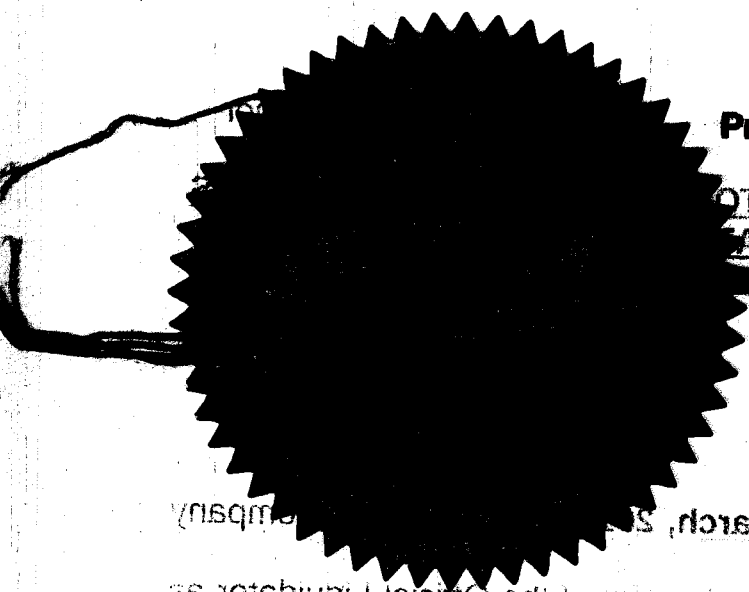
**DATE OF THE PRESENTATION
OF THE PETITION :**
In the matter of Public Limited
Company limited by shares and

29th December, 1997.

**Copy of the Minutes of Order dated 30th March, 2010 is enclosed
herewith. Copy of the Petition along with Affidavit-in-support is already sent
you with the Notification dated 21st July, 2007 thereby appointing you as
Liquidator.**

Dated this 8th day of April, 2010.

(Signature)
Gill & Company Limited a Public
Limited Company incorporated
under the provisions of the Indian
Companies Act, 1956 and having
their Registered Office at N. T. C.
House, Naraina, New Delhi
For Registrar (O.S.)
Prothonotary and Senior Master



**NOTIFICATION TO OFFICIAL LIQUIDATOR
A LIQUIDATOR**

*Tswallw
08/04/10*
The Official Liquidator
High Court,
Bombay

SEALER

Dated this day of April, 2010

**NOTE :- It will be the duty of the persons as are liable to make out or to
concur in making out a statement of affairs under Section 454 to attend on the
Official Liquidator at such time and place as he may appoint and to give him all
information he may require.**

Copy forwarded for information to:-
The Registrar of Companies,
100, Everest Building, Marine Drive,
Mumbai.

REGISTERED OFFICE AT